

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 106 of 2019**

**IN THE MATTER OF:**

**Aman Nath**

**...Appellant**

**Versus**

**Delhi Warehousing Pvt. Ltd. & Ors.**

**...Respondents**

**For Appellant:**

**Mr. Sudhir Makkar, Senior Advocate with Ms. Saumya Gupta, Ms. Deboshree Mukherjee, Mr. Ashish Verma, Mr. Abhishek Chaudhari, Advocates**

**For Respondent:**

**Mr. Aditya Vijay Kumar with Ms. Kumar, Ms. Sangita, Mr. Sachin, Advocates for R-1  
Mr. Aashish Dholakia, Mr. Jayant Mehta, Mr. Mohan Parashar, Mr. Rohan Chawla, Mr. Sagar Jain, Advocates for R-2 & 3**

**ORDER**

**30.04.2019** - After some arguments, learned counsel appearing on behalf of the Appellant sought permission to withdraw the appeal with liberty to Appellant(s) to raise all the objections / contentions in the meeting of the '**Extra Ordinary General Meeting' (EOGM)** which is slated for 30<sup>th</sup> April, 2019, (i.e. today) and if any decision is taken in the EOGM contrary to the suggestions of the Appellant to challenge the same before the Tribunal. In view of the prayer made, we allow/

permit the Appellant to withdraw the appeal with liberty to raise all contentions at appropriate stage, if any adverse decision is taken in the EOGM.

The appeal stands disposed of with the aforesaid observations.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc/